

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

237. IA/1078/2023 IN C.P. (IB)/1194(MB)2022

IN THE MATTER OF

Piramal Capital & Housing Finance Limited

Vs

Mrs. Sayali Deepak Sane

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Aashdin Chivaiwala (PH)
For the Respondent: Adv. Tinaz Kapadia (VC)

ORDER

The Ld. Counsel for the Petitioner prays for withdrawal of the present petition with the liberty to file fresh petition on the ground that the debt has been assigned to Omkara Asset Reconstruction Pvt. Ltd.

In view of the request made, let the Company Petition and the I.A. be **disposed of as having been withdrawn.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)